

[Prof. Narain Chand Parashar]

introduce a Bill to provide for monetary relief to indigent persons.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for monetary relief to indigent persons."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(Amendment of Section 16, etc.)

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

15.42 hrs.

NEWSPAPERS (PRICE AND PAGE) BILL*

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and for matters connected therewith for

the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and for matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of Order XXXVIII)

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.

15.44 hrs.

CRIMINAL LAWS (AMENDMENT) BILL*

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : I beg to move for leave to introduce

a Bill for amending certain provisions of the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 relating to the offence of defamation.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill for amending certain provisions of the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 relating to the offence of defamation."

The motion was adopted.

SHRI HAROOBHAI MEHTA : I introduce the Bill.

15.45 hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.

(Insertion of New Article 15A)

[English]

MR. DEPUTY-SPEAKER : We will now take up further consideration of the following motion moved by Shri Thampan Thomas on the 4th December, namely :

"That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. Aatur Rahman to continue his speech. The time left over is one hour and fifty-two minutes.

SHRI THAMPAN THOMAS (Mavelikara) : More than that may be required.

SHRI ATAUR RAHMAN (Barpeta) : Mr. Deputy-Speaker, I must recall what Shri Vasant Sathe said on this Bill last time. He mentioned about steel export from India and the cost of steel in India. He further said that the cost of the steel in India is much more than what it is in China and Korea. He also pointed out the misdirection in which India is going on in the matter of export of steel.

I have found that this kind of Bill had come in the past also and a number of Bills

of this kind have been recorded. Shri Banatwalla had also brought a Bill of this sort. Prof. Thomas's Bill is not one too late and I recall what the previous speakers had said in the past and a few days earlier. If a Bill of this sort can be passed, then it will be a boon to India. But, I have my own misgivings, whether this kind of Bill can be seen through. Prof. Thomas is being very stringy, I would say as he has suggested only one hundred rupees for unemployed man or youth. I feel, this can be increased. Least said about India's poverty, the better. It is a colossal problem and of the greatest magnitude. I do not know, whether this can be solved at all. This cannot be measured even by Richter scale. If at all this sort of Bill is coming out, it should be on a selective basis. It will have to be brought only after surveying the poverty areas and poverty families in the country.

The Government of India, through its very meaningful schemes, like Twenty Point Programme, IRDP, NREP, RLEGP, has made a dent, but this has to go a long way in the matter of implementation of these well meant schemes. We have noticed a kind of unholy alliance between the petty officials at the block level and the contractors.

What happens is almost best known to them. It is almost a closed book. If these schemes could be made public, then people can take advantage of it. We should make it public so that people could know what sort of a Bill it is, what a sort of estimates has been called for and what is being implemented in the matter of these works.

The miseries of our country are due to so many evils. The number one evil is 'population explosion'. It is a social evil. This explosion also is a kind of population implosion, which has ramifications in our society. These ramifications are spreading into hearths and homes of our poor villagers.

The birthrate in India is so fast and so big at the present moment. We are soon going to be number one in the matter of population figures in the world. We are going to lead the world.

Whereas China's population growth is 20 per cent, ours is 32 per cent. This is something which is really very alarming. We have to do something about it. We have a partial